



2026:AHC:25422

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 268 of 2026

Smt. Uma Rani

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashutosh Kumar Pandey
Counsel for Respondent(s)	:	Surendra Kumar Shukla, A.S.G.I., Akhilesh Kumar Mishra

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashutosh Kumar Pandey, learned counsel for the writ petitioner and Sri Akhilesh Kumar Mishra, learned counsel for the respondents.
2. The case of the writ petitioner is that the husband of the writ petitioner late Hirendra Kumar was an employee in the Indian Postal Department who had taken a Postal Endowment Assurance Policy. In the nominee column, he has named Smt. Nand Rani, the mother of the deceased. At the time of death of late Hirendra, he was not married, however, the writ petitioner solemnized marriage with the deceased. According to the writ petitioner, post death of her husband, the writ petitioner is entitled to the said benefit.
3. Prayer in the present petition is for a direction to accord the said benefit.
4. Today, when the matter has been taken up, Sri Mishra who appears for the respondents has sought to argue that a succession certificate would be required particularly when the name of the writ petitioner does not find place in the nominee column as the name of the mother of the deceased was finding place. Thus, according to the respondents, the writ petitioner is to submit a succession certificate.
5. I have heard the submission so made across the bar and perused the record.

6. In the opinion of the Court, the writ petitioner is to produce succession certificate and the reliance so placed upon the Pariwarik Sadasya Pramanpatra would not suffice particularly wherein the said certificate is only admissible for an amount of Rs. 5,000/- whereas the benefits which the writ petitioner seeks to claim being Postal Endowment Assurance Policy is Rs. 1,00,000/-.

7. Accordingly, the writ petition stands disposed of requiring the writ petitioner to produce succession certificate before the authority and once the same is submitted, the Court has no reasons to disbelieve that the authority shall decide the claim and make the reimbursement.

8. Instructions filed today are taken on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

February 5, 2026

Rajesh